GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.359 TO BE ANSWERED ON 15.09.2020

SUB CATEGORISATION OF SCS

†359. SHRI JAGDAMBIKA PAL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Constitutional Bench of Supreme Court has directed to review its decision of 2004 (EV Chinnaiah vs State of Andhra Pradesh);
- (b) if so, the details thereof;
- (c) whether the States have been directed to sub-categorise it further; and
- (d) if so, the policy thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA)

- (a) & (b): A Constitution Bench of Supreme Court in its order dated 27.08.2020 in Civil Appeal No. 2317 of 2011 filed by the State of Punjab against Davinder Singh and Ors. has opined that its decision dated 05.11.2004 in E.V. Chinnaiah Vs. State of Andhra Pradesh (2005) 1 SCC 394) is required to be revisited by a Bench of Seven Judges or more as considered appropriate.
- (c) & (d): No, Sir. As of now decision of Supreme Court in E.V. Chinnaiah's case holds the field.
